

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:6841

ANSWERED ON:11.05.2005

GRANT OF SECOND ACP TO GOVERNMENT EMPLOYEES

Bellarmin Shri A.V.;Channappa Shri Kunnur Manjunath;Naik Shri A. Venkatesh;Ponnuswamy Shri Mohan;Shivanna Shri M

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) the Ministries/Departments and PSUs that have given Second Assured Career Progression (ACP) to their employees;
- (b) the Ministries/Departments and PSUs that have not given Second Assured Career Progression to the employees;
- (c) the details of inbuilt checks and balances in the system as per the reply given in part
- (c) and
- (d) of USQ No. 1083;
- (d) the action taken/proposed to be taken by the Government against the Ministries/Departments and PSUs that have not given second ACP to the employees;
- (e) whether any circular has been issued for expediting cases involving grant of second ACP to the employees of all the Ministries/Departments and PSUs;
- (f) if so, the details thereof; and
- (g) if not, the reasons therefor?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS.(SHRI SURESH PACHOURI)

(a) & (b): Assured Career Progression (ACP) Scheme implemented by the Department of Personnel and Training (DoPT) is applicable to the Central Government civilian employees. It has no direct applicability to employees of the Public Sector Undertakings. Insofar as DoPT is aware, the Scheme has been implemented in various Central Ministries/Departments. However, information regarding implementation of the various instructions issued by DoPT is not maintained centrally. It is the responsibility of each Ministry/Department to follow the instructions issued by DoPT.

(c): those aggrieved by non-implementation of the ACP Scheme can take up the issue departmentally or through the Joint Consultative Machinery (JCM). Departments can also consult DoPT in case of any doubt about the provisions of the Scheme if that is holding back its implementation. Internal Finance Division/Pay and Accounts organization of the Ministry/Department are also expected to check any incorrect application.

(d): No specific instance of non-implementation of the ACP Scheme by a central Ministry/Department has come to the notice of the Department of Personnel and Training.

(e): No Sir.

(f): Does not arise in view of reply to (e) above.

(g): No case of non grant of second financial upgradation in accordance with the provisions of the ACP Scheme has been reported to DoPT.